

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

New IA-3191/2024, IA-305/2024, IA/4766/2021

In
(IB)-2130(ND)2019

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. Today Homes & Infrastructure Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Akshay Goel, Mr. Harsh Jadon Advs.

For the SRA : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant
Upadhyay Advs.

For the RP : Mr. Kanishk Khetan, Mr. Akash Srivastava Advs.

For GNIDA : Mr. UN Singh Adv.

ORDER

New IA-3191/2024

This application has been filed by Personal Guarantors seeking the following prayers:

- a. Direct the Resolution Professional to admit the claim of the Applicant in the CIRP of the Corporate Debtor to the extent of INR 49,17,144.62.*
- b. Direct the Resolution Professional to provide the consequential rights to the Applicant, including without limitation, voting rights in the subsequent meetings of the Committee of Creditors and the right to receive the approved Resolution Plan.*
- c. Direct the Resolution Professional to ensure provision of equitable treatment to the Applicant with all other creditors in the class of homebuyers of the Corporate Debtor.*

- d. Pass any other orders or reliefs as may be deemed necessary and proper in the facts and circumstances of the present case.*

We have heard submission of Ld. Counsel appearing for Applicant. Ld. Counsel appearing for Resolution Professional has submitted that in similar cases this Adjudicating Authority has passed orders on 23.08.2023 whereby the Resolution Professional has been directed to consider the claim of the Applicant.

IA-3191/2024 **disposed of** in terms of the order dated 23.08.2023.

IA-305/2024

Ld. Counsel appearing for Applicant seeks time to place on record a copy of the settlement agreement and also to take steps to withdraw the present application.

The matter is adjourned **to 07.08.2024.**

IA/4766/2021

On the request made by Ld. Counsel appearing for Resolution Professional the matter is adjourned **to 07.08.2024.**

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**